

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**

Appeal No.-258/252/ND/2022

**IN THE MATTER OF:**

Income Tax Officer 7 (1)

**.....Applicant**

**Vs.**

ROC (M/s. Finlacecapitaves Consulting Pvt. Ltd.)

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, Sr. St. Counsel with Mr. Nikhil Jain,  
Adv.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Adv.

**ORDER**

Ld. Counsel on behalf of the Income Tax Department is present and sought further time to file assessment order and demand notice. Time prayed for is granted. Ld. Counsel on behalf of the RoC is present. List the matter on **03.04.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**